

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE

25.6.85

NOTIFICATION
(INCOME-TAX)

25.6.85

No. 6289 (F.No.197/143/83-IT(AI)): In exercise of the powers conferred by sub-clause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Kurukshetra Development Board" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.

Ru

(R. K. TEWARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Office Secretary, Kurukshetra Development Board, Kurukshetra (Haryana).
2. The Commissioner of Income-tax, Haryana, Rohtak, with ref. to his letter No.237(4)/78-79/J, dated 23.4.1984.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Alwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T.Wing of C.B.D.T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dte.of Ins.(RS&PR), New Delhi (5 copies).
9. Director of Training, IRS, National Academy of Direct Taxes, Staff College, Nagpur (5 copies).
10. Shri P.K.Kartha, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.
11. Dte. of Ins., Printing & Publications, 2nd Floor, Hans Bhawan, B.S.Zafar Marg, New Delhi (5 copies).

Ru

(R. K. TEWARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA